

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
(DEPARTMENT OF JUSTICE)

**LOK SABHA**  
**UNSTARRED QUESTION No. 949**  
**TO BE ANSWERED ON FRIDAY, THE 8th DECEMBER, 2023**

**Use of Artificial Intelligence in Proceedings of Supreme Court**

949. SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the MINISTER OF LAW AND JUSTICE be pleased to state:

- (a) whether there are some Reports that suggest that the Supreme Court has been employing artificial intelligence to transcribe its proceedings live on a trial basis and if so, the details thereof;
- (b) whether the Supreme Court has adopted the artificial intelligence technology on a full-time basis across all its court rooms;
- (c) if not, the reasons therefor;
- (d) whether the Government have any plans or policy to introduce artificial intelligence technology in Indian courts and tribunals and if so, the details thereof; and
- (e) whether Indian courts and tribunals across the country have adopted the artificial intelligence technology to make the justice system more efficient and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF  
STATE IN THE MINISTRY OF CULTURE  
(SHRI ARJUN RAM MEGHWAL)**

(a) to (c) : The Supreme Court of India has adopted the use of Artificial Intelligence(AI) language technology in translation of judicial documents and use of AI in Legal Research Assistance on judicial side. The AI Committee of Supreme Court has identified the use of AI on the administrative side viz. in process automation, to keep track of pending cases and to have a special focus

on old cases & cases pertaining to senior citizens, women and marginalised sections.

The Supreme Court of India has deployed use of artificial intelligence technology for transcribing oral arguments, particularly in the Constitution Bench matters since February 2023. In almost 10 (main) Constitution Bench matters, transcripts of arguments by use of artificial intelligence have been generated and the same are published through the official website of the Supreme Court of India. The use of artificial intelligence tool technology is presently done on trial basis for Constitution Bench matters only.

(d) and (e) : eCourts Mission Mode Project is being implemented under the joint partnership of Department of Justice, Ministry of Law & Justice, Government of India and e-Committee, Supreme Court of India, in a decentralized manner through the respective High Courts. The Union Cabinet in its meeting held on 13.09.2023 approved eCourts Phase-III with a budgetary outlay of Rs.7210 crore. Taking the gains of Phase-I and Phase-II to the next level, the eCourts Phase-III aims to usher in a regime of maximum ease of justice by moving towards digital, online and paperless courts.

In eCourts Project Phase-III, one of the component is “Future Technological Advancements” that includes the latest technologies like AI and its subsets like Machine Learning (ML), Optical Character Recognition (OCR) and Natural Language Processing (NLP) etc.

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